

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/3342/2020

This the 27th day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Abdul Hameed Bhat, Aged 50 years, Son of Abdul Rahim Bhat, Resident of
Norwa Pulwama, Kashmir

.....Applicant

(Advocate:- Mr. M Y Bhat -Not Present)

Versus

1. State of Jammu and Kashmir through Commissioner cum Secretary to
Government Education Department, Civil Secretariat, Jammu/Srinagar and 4 ors.
.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the
video conference and the case being listed in the regular cause list, nobody has joined the
video conference on behalf of the applicant.

2. On the last listed date i.e., 06.04.2021 also, nobody had joined the video
conference on behalf of the applicant. It seems that the applicant has lost interest in
pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of
applicant.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Manish/Shashi/Arun